(22)

25.

06.01.2006.

OA-627/2003 MA-1763/2005

Present: Shri Gyan Prakash, learned counsel for applicant

Shri R.N. Singh, learned counsel for R-1 Mrs. B. Rana, learned counsel for UPSC

In this case the respondents were directed to calculate year-wise vacancies and to prepare year-wise panel having regard to IES Rules and the law on the subject. In the event, applicants were found eligible and fit in accordance with the Recruitment Rules, they shall be considered for promotion and accordingly promotional order shall be issued against the vacancies year to year, for which they were entitled to, with all consequential benefits. Respondents were directed to implement the aforesaid directions within three months.

While implementing the aforesaid order, respondents explained certain administrative difficulties for which they applied for extension of time to implement the aforesaid directions. Twice it was extended and in the meanwhile the Hon'ble Supreme Court had granted stay, which was subsequently vacated on 28.10.2005. It is submitted by the respondents' counsel that after vacation of the stay, the matter was processed and the DPC was accordingly convened on 22/23.12.2005. DPC has been held and recommendations of DPC have been communicated to respondent No.1.

In the above circumstances, we hereby direct respondent No.1 to implement the aforesaid directions, as stated above, within four weeks from the date of communication of this order.

MA-1763/2005 stands disposed of.

(V.K. Majotra)
Vice Chairman (A)

(B. Parligrahi) Chairman

CC.